3 Papers laid [RAJ]
[Placed in Library. (See No. LT-2320/91 for (a) and (b)]

- (II) Statement (in English and Hindi) giving reasons-for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-2320/91]
- I. The Deihi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991)
- II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991)
- III. The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991.
- IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 (No. 4 of 1991)
- V. The Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991)

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA-MENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): Sir, I lay on the Table a copy each (in English and Hindi) of the following Ordinances under sub-clause (a) of clause (2) of article 123 of the Constitution:

I. The Delhi Municipal Laws (Amendment) Ordinance, 1991 (No. 1 of 1991) promulgated by the President on the 30th March, 1991.

[Placed in Library. See No. LT-2321/91]

II. The Representation of the People (Amendment) Ordinance, 1991 (No. 2 of 1991) promulgated by the President on the 18th April, 1991.

[Placed in Library. See No. LT-2322/91]

III The Constitution (Scheduled Tribes) Orders (Amendment) Ordinance, 1991 (No. 3 of 1991) promulgated by the President on the 19th April, 1991.

[Placed in Library. See No. LT-2323/91]

IV. The Code of Criminal Procedure (Amendment) Ordinance, 1991 No. 4 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2323/91] - 建

V. The Terrorist and Disruptive .Activities (Prevention) Amendment Ordinance, 1991 (No. 5 of 1991) promulgated by the President on the 2nd May, 1991.

[Placed in Library. See No. LT-2325/91]

Statements showing the action taken by Government on the various assurances, promises and undertakings given during Sessions.

SHRI SATYA PRAKASH MALA-VIYA: Sir, I also lay a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Sessions shown against each:-

- (1) Statement No. XXX-Hundred and Thirty-fifth Session, 1985.
- (2) Statement No. XXIX-Hundred and Fortieth Session, 1986.
- (3) Statement No. XXVI-Hundred and Forty-second Session, 1987.
- . (4) Statement No. XXIV-Hundred and Forty-third Session, 1987.
- (5) Statement No. XXII-Hundred and Forty-fourth Session, 1987.
- (6) Statement No. XX-Hundred and Forty-fifth Session, 1988.
- (7) Statement No. XIX-Hundred and Forty-sixth Sesion, 1988.
- (8) Statement No. XVIII-Hundred and Forty-seventh Session, and forty-eighth Session, 1988.

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- (9) Statement No. XV-Hundred and Fiftieth Session, 1988.
- (10) Statement No. XIII-Hundred and Forty ninth Session, 1989.
- ... (11) Statement No. XI-Hundred and Fiftieth Session, 1989.
- (12) Statement No. XI—Hundred and Fifty-first Session, 1989.
- (13) Statement No. XIII—Hundred and Fifty-second Session, 1989.
- (14) Statement No. VII—Hundred and Fifty-third Session, 1990.
- (15) Statement No. V-Hundred and Fifty-fourth Session, 1990
- (16) Statement No. III (Vols. I & II) Hundred and Fifty-fifth Session, 1990.
- (17) Statement No. II—Hundred and Fifty-sixth Session, 1990.
- (18) Statement No. I-Hundred and Fifty-seventh Session 1991. [Placed in Library. See No. LT-2326|91 to 2343|91 for (1) to (8)]

REFERENCE TO KILLINGS IN **VARANASI**

SHRI DIPEN GHOSH (West Bengal): Sir, 15 workers in Varanasi have been killed.... Sir, the Home Minister is here.

MR. CHAIRMAN: Yes, everybody is here; they are not running away!

SHRI DIPEN GHOSH: Fifteen persons have been killed in Varanasi in cold blood-(Interruptions).

MR. CHAIRMAN:: I have already permitted Shri Gurudas Das Gupta about it. But let us finish it first. That is the normal procedure. papers be laid; let leave be granted to Members who are absenting, and then we will take up other things.

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh): Let it be on record. I as a Member of this house had been attacked by the Andhra Police—(Interruptions).

SHRI SURESH KALMADI (Maharashtra): Discussion on the assassination of Shri Rajiv Gandhi should be taken up first—(Interruptions).

MR. CHAIRMAN: But first you have to observe the procedure of the House.

SHRI DIPEN GHOSH: The Government could not protect Rajiv Gandhi. But they are protecting a private industrialist of U.P. by killing twenty workers. (Interruptions).

MR. CHAIRMAN: Let the Papers be laid first. (Interruptions) Let the procedural things be over first. Then we will take up other things.

PAPERS LAID ON THE TABLE

--(Contd.)

Report and Accounts (1989-90) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay and related papers.

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA. MENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): Sir, on behalf of Shri Ramjilal Suman, I beg to lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (i) Eighth Annual Report Accounts of the Ali Yavar National Institute for the Hearing Handicapped, Bombay, for the year 1989-90, together with the Audit Report on the Accounts.
- (ii) Review by Government on the working of the Institute.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-2344/91 for (i) to (iii)]

Report and Acounts (1989-90) of the Central Council of Homoeopathy, New Delhi and related papers.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMI-LY WELFARE AND THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOW-DHARY): Sir, I beg to lay on - the